

(10) S.R.O. No. 2636 dated the 1st December, 1956, making certain further amendment to the Cotton Textiles (Control) Order, 1948.

(11) S.R.O. No. 3017, dated the 15th December, 1956, making certain further amendment to the Cotton Textiles (Control) Order, 1948.

(12) S.R.O. No. 1233, dated the 20th April, 1957, making certain further amendment to the Cotton Textiles (Control) Order, 1948.

(13) S.R.O. No. 2897, dated the 14th September, 1957, making certain further amendment to the Cotton Textiles (Control) Order, 1948

(14) S.R.O. No. 47, dated the 4th January, 1958, making certain further amendments in the Ministry of Commerce and Industry Notification No. S.R.O. 1150, dated the 30th May, 1955 [Placed in Library See No LT-506/58].

AMENDMENTS TO EMPLOYEES' PROVIDENT FUNDS SCHEME

The Minister of Labour and Employment and Planning (Shri Nanda): I beg to lay on the Table, under sub-section (2) of Section 7 of the Employees Provident Funds Act, 1952, a copy of Notification No. S.R.O. 331, dated the 25th January, 1958, making certain further amendments to the Employees' Provident Funds Scheme, 1952 [Placed in Library See No LT-507/58]

AMENDMENTS TO INDUSTRIAL DISPUTES (CENTRAL) RULES

Shri Nanda: I beg to lay on the Table, under sub-section (4) of Section 32 of the Industrial Disputes Act, 1947, a copy of Notification No. S.R.O. 141, dated the 11th January, 1958, making certain further amendments to the Industrial Disputes (Central) Rules, 1957. [Placed in Library. See No. LT-508/58].

AMENDMENTS TO TEA RULES

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section (3) of Section 40 of the Tea Act, 1953, a copy of Notification No. S.R.O. 183, dated the 11th January, 1958, making certain further amendments to the Tea Rules, 1954. [Placed in Library. See No. LT-509/58].

AMENDMENT TO COFFEE RULES

Shri Kanungo: I beg to lay on the Table, under sub-section (3) of Section 48 of the Coffee Act, 1942, a copy of Notification No. S.R.O. 200, dated the 18th January, 1958, making certain amendments to the Coffee Rules, 1955. [Placed in Library. See No LT-510/58].

STATEMENT CORRECTING REPLY GIVEN TO UNSTARRED QUESTION

Shri Kanungo: I beg to lay on the Table a copy of the statement correcting the reply given on the 19th November, 1957, to Unstarred Question No. 397 re cottage industries.

Statement

In reply given to part (a) of the unstarred question No 397 answered in the Lok Sabha on 19th November, 1957, instead of the existing amount given against Khadi (including Ambar Khadi) and Village Industries for 1956-57, 1957-58 and the "Total", the following may please be substituted:

(Rs. in lakhs)

Name of Industry	1956-57	1957-58
Khadi (including Ambar Khadi)	91.95	137.48
Village Industries	18.96	10.51
Total	110.91	147.99

Shri T. N. Singh (Chandauli): With regard to this correction of answers, may I suggest that they be circulated to all Members because laying on the Table does not make available to the